

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

REVIEW PETITION NO. 8 OF 2018 &
IA NO. 1187 OF 2018 IN APPEAL NO. 114 OF 2015

Dated: 1st November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Limited **Petitioner(s)**

Vs.

Taxus Infrastructure & Power Projects Ltd & Ors. **Respondent(s)**

Counsel for the Petitioner (s) : Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Ms. Jipsa Rawat for R-1

ORDER

The learned counsel, Ms. Jipsa Rawat accepts notice on behalf of the first Respondent. She submitted that, a copy of the petition paper book has not been served to the first Respondent. Further, she submitted that, she may kindly be granted four weeks time to enable her to file her reply to the review petition.

Submission made by the learned counsel appearing for the first Respondents, as stated supra, is placed on record.

Learned counsel appearing for the Appellant is directed to serve a copy of the petition paper book to learned counsel appearing for the first Respondent within one week i.e. on or before 12.11.2018.

The learned counsel for the first Respondent is permitted to file her reply in this case on or before 10.12.2018, after duly serving copy to the learned counsel appearing for the Appellant. Thereafter, rejoinder, if any, may be filed by the learned counsel for the Appellant on or before 31.12.2018, after duly serving copy to the learned counsel for the appearing Respondents.

List the matter on **14.01.2019**, as agreed by the learned counsel appearing for the Appellant and the first Respondent.

(S.D. Dubey)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member